

105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No.516/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th January 2018, 10.30 A.M

Name of the Company		Balbir Sharma -Versus-Orissa Minerals Development Co. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Mr. B. P. Banerjee	}	For	[Signature]
2..	Mr. A. K. Upadhyay	}	Respondent	9/1/18

1.	ADV. RAKESH KUMAR	}		[Signature]
2.	CS. ROHIT KUMAR KESHARI	}	PETITIONER.	9/1/18
3.	ADV. PRASHANT K. TRIPATHI	}		[Signature] 9/1/18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama by the end of the day due to change of Advocate as previous Advocate on Record has withdrawn his Vakalatnama. Prayer is allowed. Vakalatnama may be filed by the end of day.

Reply may be filed within 7 days with a copy in advance to the opposite party and thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 30/01/2018 for admission.

(Jinan K.R.)
Member (J)

(V.P.Singh)
Member (J)